SHRI RAJIV GANDHI; No. That would not be a party view, and I do not know which party you belong to. (Interruptions) I do not know whether you are from the National Front or Telugu Desam. (Interruptions).

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SHRI PARVATHANENI UPENDRA: It is a part of the National Front. You must know that much.

ShRi SUBRAMANIAN SWAMY: Do you want guidelines on how to secure 95 per cent of votes?

SHRI RAJIV GANDHI: I think that was; really all that was asked.

SHRI M. S. GURUPADASWAMY: Whe was at the back of the coup, if you know that?

'SHRI RAJIV GANDHI; I answered that. I said that there are some indications as to who it was, but as the earlier reports coming in were inaccurate in a number of areas I would not like to rnake a statement on that in the House. We feel that this is not an issue for us to get involved in. It is for the Maldivians to sort out who they were. If they request for our help in anything, we will help. They have asked our help to mop up those people on the islands and to stop the two boats which were there. "We are trying to help them to do that. If they want more help we will consider their request and if it is possible for us we will give them more help.

I think I have answered most of the questions. Thank you.

MR. CHAIRMAN; The House stands adjourned for lunch and will meet at 2,30 p.m.

The House then adjourned lunch at thirty minutes past one of the for clock.

The House reassembled after lunch at thirtytwo minutes past two of the clock. The Vice-Chairman [Shri B. Satyanarayan Reddy] in the Chair.

ANNOUNCEMENT REGARDING HOLIDAY ON PARLIAMENTARY 14TH NOVEMBER, 1988

VICE-CHAIRMAN (SHRI REDDY). SATYANARAYAN Hon Members, as you are aware, 14th November, 1988, is the birth centenary of Pandit Jawaharlai Nehru. A suggestion was made that we may declare it as a Parliamentary holiday on this occasion. I consulted lea ders of various groups in the matter. As agreed, there will be no. sitting of the House on that

This is the announcement by the Chairman

CONSTITUTION (AMENDMENT) **BILL, 1988**

[to amend the Tenth Scheduled]

SHRI PAWAN KUMAR BANSAL | (Punjab): Sir, I beg to move for leave to introduce a Bill further to-amend the Constitution of India.

The question was put and the motion was adopted.

SHRI PAWAN KUMAR BANSAL: Sir, I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL, 1987.—flContd. from 12t August, 1988)

[Insertion of new article 156A]

VICE-CHAIRMAN Satyanarayan Reddy); We will now take up Mr. Chitta Basu's Bill. Mr. Ram Awadhesh is not here. Shri Panwar is not here. Shri Bir Bhadra Pratap Singh.

BIR **BHADRA PRATAP** SINGH (Uttar Pradesh): I enquired about the amendment to be inserted in' Article 1S<*

THE VICJJ-CHAJRMAN (SHRI .B. SATYANARAYAN REDDYJ: You are speaking on the Bill introduced by Mr. Chitta Basu. Have you got a copy of the Bill?

SHRI BIR BHADRA PRATAP SINGH; No. How can I know and Jiow can I speak?

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): You have given your name.

SHRII BIR BHADRA PRATAP 'SINGH: But the copies are not here.

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY). Please igive him a copy of the Bill. I will Call you name later. Mr. Narayana-samy.

SHRE V. NARAYANASAMY (Pondicherry): Mr. Vice-Chairman, Sir, I have gone through the Bill introduced by hon. Senior Member of this House,. Shri Chitta Basu, for impeaching the Governors. Sir, there is a general tendency *among* the Opposition-ruled States, especially the Chief Ministers of the Opposition-ruled States, that the Governor's post should be abolished. That is their idea. And they are very well telling to the public that the Governors are acting as the agents of the Centre. That is their accusation.

Sir, the Governor is acting as the executive authority. Whenever the elected Government violates the norms and principles of the Constitution, the Governor has to interfere. -Wheti the Governor reminds them of their duties, they think that the Governor has interfered in their internal administration. Such a fallacious impression which is in the mnds of the Minisers and the Chief Ministers of the Opposition-ruled States should be wiped out of their minds because, Sir, it was discussed even in the Constituent Assembly about the role of the Governors. Apart from that, Sir. even the Sarkaria commission which was appointed to go into the question whe-

ther the post of Governor should remain and whether the Governors should be impeached, hzs discussed at length all these issues. The views of the States and the centre .iave also been heard. And then it was decided that the Governor's post is a must in terms of any contingency arid also when the functions of the State have to continue normally. Sir, when there is a political crisis in a State when the ruling party loses its majority, the Governor has to act according to the Constitution. He has to see which party got the majority, and if he is satisfied that a particular political party is having the confidence of the majority of, he Members of the Legislature, then he allows them to form the Mini-try. When he finds that there is a grave situation and there is a constitutional breakdown, then the Governor has to recommend to the Centre That President's Rule shoulj be imposed. Sir, a general grievance which is there among the Opposition-ruled States is that the Governors are interfering in the internal administration and that the Governors ar-" not keeping quiet. Why should the -overpors Igeep quiet when the Chief Ministers are violating the Constitutional norms, when they are act -ing the according to iheir whims and fancies to have their political ends? The Governor has to remind them * of their duties and responsibilities as the Head of the State. But it is not being tolerated. And that tendency has to go away from their minds.

Sir, the Amendment which is sought to be inserted is that as pro-vided under article 61, when the Prelidejnt is to be impeached by bringing the Rissolution before this House and discussing the matter, she Governors should also be impeached. Sis, the Governors are appointed by 'the President of India. They hold the office, during the pleasure of the president When president reposes confidence in them they hold the office. Sir, that is the Provision

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which was contemplated while appointing the Governors in any States. Sir, I would like to say that except on one or two occasions, that too on rare occasions, the Governors have acted in accordance with the Constitution.

But they have not violated the norms. Sir. here and there, there may be some faults and sometimes due to their over-anxi-ouiness and sometime; due to their ignorance might have incorrectly acted. On two occasions I have also seen that ,have acted Constitution. against the they have then and gine out of office. resigned But in normal eases right from the days when Constitution came into force and when the Constituent Assembly wag formed. I did note that the Governors are acting according to the provisions of the Constitution. The normal luris-prudence is that the appointing utho-rities are to dismiss a person from service. Sir, here the President appoints the Governor in any State. The President alone can decide whether the Governor has to remain in the State or not, if he violates the norms of the Constitution. Why should the issue be brought Parlia-'" alert?' I do not find any reason for going that because the purpose for bringing forward this Bill is to have a check on the Governors. I would like to say that that is the intention of moving the amendment before Sir, I would again like to say this House. that the general jurisprudence is is that the appointing authority has to dismiss a person from service. Now, Sir, the appointing authority the President of India and when the President of India feels satisfied about the conduct of a Governor why -jshould the matter be brought before Parliament? And Governor feels that he has violated the norms and principles of the Constitution, he has gone cut of office, he has resigned his post. In so many cases it has happened that he did not stick to the post. We have two precedents in this connection I do not find any reason for partisular amendment which is sought to be brought

Sir, If this is allowed, before this House. my humble opinion is that it will be resorted to by all the political parties and then the sanctity of the Governors post will he definitely Therefore, Sir, when the Fresident of India is controlling the Governor and the President of supervising his functions and frequently calling the meetings of the Governors and giving them guidelines. when all these acts are being done by him, my submission is this particular amendment which is sought to be brought before the House for impeaching the Governor is not nece-| ssary according to me and the apprehension in the minds of the various political parties that the Governors are not acting according to the principles of the Constitution is only a fallacy because time and again it has been - proved by various Governors in various States that they have acted as agents of the Central Government and they have acted according to the provisions of the Constitution and they have acted according to their conscience and whenever they have felt that they were wrong they have resigned their job and they have » gone out of office. Therefore I feel \ that this particular provision is not necessary. Even if this particular: provision is pressed by the hon. Member I feel that the President of India alone can do that and not the Parliament which has to be given the power to do that. ' Sir, on several matters, including. the powers of the Governors, there are checks and balances provided in-i the Constitution. Sir, the Governor is not acting independently. Whenever he is in doubt about the constitutional, provisions he gets the opinion President of India and on the of the | advice given by the President of India he acts. When that being the case, the provision to be included for impeaching the Governor will not only create a ation which will create situcrisis in a 1 particular State, but every day we will be seeing in Parliament that Rer j solutions are being moved for impea- ching the Governor of or 1 another. Sir, we know and we one State see in

[Shri V. Narayanasamy] the rwwspapei-j especially in the opposition ruled. States that there are differences of opinion between the Chief Minister and the Governor. The political party which is representing that State in Parliament, if it is allowed to move the resolution, that will create chaos and confusion, and ag I said, Sir, the sanctity of the post of Governor will vanish. Therefore, Sir I feel that this amendment is necessary. Our fore fathers and the Contitutional experts have thought of this and they have found that the President of India is controlling the Governor, and he is the authority to control the Governor. Thereore, this provision is not necessary.

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With these words Sir, I conclude. Thank vou.

भ्री मोहम्मदखलोल्र रहमान (ग्रान्ध्र प्रदेश): जन ब व इस चेपरमैन साहब, श्चानरेजल मैम्बर जनाब चित्त वसूने जो कंस्टोट्यूशन (ब्रमेन्डनेन्ट) विल पेश किया है उसकी मैं भरपूर त∘ईद करत≀ हूं श्रीर यह वका का नकाजा और हल्लात भी यही बताते हैं कि यह जो ब्रावेड केंट की "क्ल में जो बात ग्राई हैं यह निहायत ग्रहम है और इसे दस्तर का एक हिया बन ना चाहिए। म हरीने दस्तरने अबदस्तुर बनाया थातो गवर्नर को हैंड आफ दी स्टेट की हैसि**ंत से र**ङ्का **था फ्र**ीर इसमें महरीने दस्तरकी नेक-नीयतीयों की उन्होने यह गणर्नर का स्रोहोदा कायम किया श्रीर देखा यह मी गया कि दस्तर के निफाज के कोई 10-12 साल तक गवर्नर और फिर गबनीर को एकार्नेट करनेवाली श्रथ रिटी स्रीर एजोंसी इंतड र ने कनीयती के साथ ग्रारि गैर-जानिबदार होकर गवर्नर का एप्दायंटमेंट करती थी ग्रीर इंन्हर्इ गैर-जानिबदारी के साथ एका येंटेड गवर्नर जिल्कुल इक्ष्पार्शल तरीके ते काम भी करते थे ग्रीर जो उनकी जिम्मेदारियां थीं, जो उनके फरायज थे इंतहाई खुणग्रमलुबी के साथ उन फर।यज को ग्रन्ज।म देते थे। मगर जैते-जैसे वक्त ग्जरता गया हमने यह देखा कि गवनर्ज ने एक भरकजी हक्मत के एजेंट की हेसियत से काम करना शुरू कर दिया। इसमें गवर्नर से ज्यादा मरकज़ी हकमत का भी कसूर हैकि उन्होंने एक सिवासी रि है बिलटे-अपन के तौर पर अपनी ही पार्टी के ऋफराद

को गवर्नर पर तकहर किया और वह गर्दनर अपने अर्थकाओं की ख्शन्दीके लिए, मरदाजी हक्सत की खुशनदी के लिए उनके इंग रों पर चलना शर्म दिया। चनःचे चन्द्र मिनः लें मैं पेश कर सकता ह विः किस जगह गर्नर ने उनके जो फायज हैं ग्रीर उनकी जो जिम्मेद रियां हैं दस्तुर के तहत उनकी खिल फरर्ची की है। 1984 में हमते द्वान्ध्र प्रदेश में यह देखा कि उस बका के गधर्नर की शाम साल ने किस तरह भैर कानुनी लीर पर ग्रीर गैर इस्तुरी तीर पर श्रान्ध्र प्रदेश के चीफ मिनिस्टर जनाब एन. टी. र माराव सःहब को उन्होंने बेदलल विधा श्रीर एक एसे चीफ मितिस्टार का गयर्नर ने तक्रुकर किया जिसको किसी किस्म की अकटरियते या मैजोरिटी झान्ध्र की श्रम वर्णी से २६ी थी। यह इंतहाई द्रफ्तसोल की बात है, चन चे एक महीने के ग्रन्थर ही यह वात मंजरेक म पर छ। गृ कि गतर्नर राम लाल का जो एक्ट था वह इंटर्स्ट *छन*कंस्टीट्राशनल एक्ट था, विल्युल गैर काननी एक्ट था ग्रीर भास्कर राव को उन्होंने जो चीकमिनिस्टर वन य था वह बहुत बड़ी गुलाती थी। चु⊤चे एक महीने के वाद भास्कर रावेकी ह लत यह हुई कि वह ग्रसेंबली को भी फेल नहीं कर लके ग्रीर वहां के चीफ मिनिस्टी के श्रीहदे 🕆 उनको हुथ धोना पड़ा श्रीर मरक्जां है-कूम्_त मजबूर हो। गई कि श्रवाम का एतमाद रखने वले चे फ मिनिस्टर एन . टी. रामाराव को दोवारा श्रारध्य प्रदेश का चीफ मिनिएटर बराया । यह इतनी ग्लेशिंग एवं मिनल है जो हिन्दस्तान की तरीह से पेश नहीं की जा मनती जो यह पदर्नर की स्लर्ती है। तो मैं यह पूछना च हता हं कि राम लाल ने क्यों ऐसा काम किया था ? जाहिर है कि उस वक्त के गवर्नर मिनिस्टर राम लाल का काम मिर्फ उस वक्त औ मरकजी हक्मत को संतुष्ट करना था ग्रीर उनके इक्षार्री पर काम करना था ।

दुसरी मिसाल हम कश्मीर में भी देखते हैं कि उमदक्त किस तम्ह से फारूख अब्दुला को जगमोहन सहाब ने बेदखल कर दिया धौर उसकी जगह एक कटपुतजी जीवएम० शाह को वहां का चीफ-मिनिस्टर बनाया ऋौर कितने दिन

तक जी० एम० शाह हुकुमत कर सके ? क्यावह उसे ग्रमेम्बर्लाको फेश कर सके। यह सब बात जो, ग्राम है ग्रौर यह अहिर है कि मिनिस्टर जगभोहन ने फाएक अक्दुल्ला को चौफ मिनिस्टर[े]। से जो वैदवल किया था, वह बड़ी गलती थी, ग्रोर गैर-दस्त्री बात थी। चुनाचें श्रभी इसी माल हम नागालेंड ऋौर मिजोरम में देखते है कि वहां के गवर्नर ने भी इंस्तिहा गैरजानिबदारी के साथ काम लेते हुए वहां के मुनते ख़िबा चीफ मिनिस्टरों को बेदखल कर दिया ग्रौर उनकी जगहुया तो सदर राज्य कायम किया या और, किसी कटप्तली चीर मिनिस्टर का उन्होने वक्षां पर तकरूर जो हैं, किया है ।

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तो हालात यह बताते हैं कि यह जरूरी है कि गवर्नर का जो ग्रोहदा है, जो एक इंतिहाई मोहज्जवत्तरीन स्रोहदा होता है, वह स्टेट का हैइ। होता है, मगर इस किस्म के ग्रकराद, जो मरकज के इशारो पर काम करते हैं ब्रोर भरकज के एजेंट की हैसियत ने काम करते है, उनका जो है दस्तुर बालाए ताक रख़कर मजाक उड़ाते हुए ऋषकी श्राकाओं की खुशतुदी हामिल करन की खातिर दस्तूर की खिनाफबर्जी कन्ते भारहे हैं।

इत तासम चोजों के वावजुद हमा दस्तूर में कनई इस किस्म की गुंजरड़श नहीं है कि किम तरह से एक गवर्नर को जो है ग्रलह्दाकिया जा सकता है। श्रगर वह दस्तूर की खिफाफ-वरजी करे। ज्ञ तक हिन्द्स्तान के सदर के ताल्लुक से दस्तुर में ऋष्टिकल 61 में यह गुंजाइण मौजुद है कि अगर वह दस्तूर की खिलाफ-वरजी करता है तो उसे इम्पोज किया जासकता है उसी तरह से यह भी जरूरी है कि गवनर को हटाने के लिए भी, ग्रगर वह दम्तूर की खिलाफ वरजी करे, तो ४३ दफा और आर्टिकल होना चाहिए कि इनको भी इभ्योच किया जाएगा।

इन्हों लक्जों के साथ में जनाव जिल बस गहिब की विल, जो अमेडमेंट देग्तूर का, पेश*्टी,* उमकी भर_{्र}र ताईद कर**ता** हं क्रीर इतना कहते हुए को ऋष्टने मुझे वतन दिया है उसके लिए ब्राएका श्रविदा अदा क्रनाक्रता है। to this is how a secret

Amdt. Bill, 1988

#[شرى محمد خلهل ادرعمان (آندفرا پرديش) : جفاب وائس چهرمين صاحب - آلريبل منبر جاناب جانا یسو نے جو کنسٹی ٹیوٹس ''امند ملت'' بل پیش کیا هے المكي صهن بهربور فاقيد كرفا هوان أور به رقت كا تقافه هے اور حالات بھی یہی بٹاتے ھیں کہ اسلق سلت وں شکل میں جو بات آئی ہے یہ نہایت اهم هے اور اسے استرو کا ایک حصه النا چاهئے - ماہرین دسٹور نے جب دعتور بنایا تبا تو گورنر کو هید آن دی اسٹیت کی حیثیت سے رکیا تھا اور اسمین ماھرین دستور کی نیک نہتے ہیں کہ انہوں نے مه گررنر کا عهده کا قائم کیا اور دیکها یہ گیا کہ دستور کے ٹماڈ کے کوٹی هس بار۲ سال تک گوانر اور پهر كو إياثات كرنے والى اتبارثي اور ایج نسی انتہائی نیک نیٹی کے ساته ارد فیر جانبدار هوکر گررنر کا ایائلشنت کرتی تبی - اور انتهائی غهر جائبدای کے ساتھ ایائنڈڈ گورٹر بالکل امہارشل طریتہ ہے۔ کام بھی کرتے تھے اور جو انکی فاما داریاں تهی چو انکے فرائض تھے انتہاؤی خوش اسلوبی کے ساتھ ان فرائض کو الجام دیتے تھے - مگر جیسے جیسے وقت گزرتا گھا ھم تے یه دیکھا که گورٹار نے ایک مرکزی حکومات کے ایجنٹ کی حهتیت سے کم کرنا

Transliteration in Arabic script.

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عطی ہے ۔ یو دہیں یہ پوچہہ چاعتما ہوں کہ وام لال کے کھوں ایسا کام کھا تھا ۔ ظاہر ہے کہ اس وقت کے کور ر مستمو رام لال کا کام صرف

اس وفت کی مرکزی حکومت کو خوش کرنا تها اور انکے اشاروں پر کام

كونا تها -

ا دوسوی مثال هم کشبهر مین بھی دیکھلانے ہوں کہ اس وقت کس طرح سے فاررق عهدالله کو جگموهن صاحب نے بے ذخل کر دیا اور اسکی جگه ایک کتم بتلی چی - ایم - شاه کو رهان کا چیف منستر بنایا اور کتانے دن تک جی۔ ایم۔ شاہ حكومات كو سكي - كيا ولا أسميلي کو فهس کر سکے - یه بات جو عام هے اور ظامر هے که مستر جگموهن نے فارول عبداللہ کو چیف مفستری سے جو نے دخل کیا تہا ۔ وہ ہوتی فلطبي تهي ارز فير دستوري بات تهي چنائچة ابهی اسی هم ناکالهند اور مؤورم میں دیکھتے ھیں کہ وہاں کے گورنروں لے بھی انتہائی غیرجانبداری کے ساتم کام لھٹنے ھوٹے وہاں کے ملتخبه چیف منستوں کو بےدخل کر دیا اور انکی جگهه یا تو صدر 🚓 قائم کھا یا اور کسی کٹھ پتلی

Transliteration in Arabic script.

کر دیا - استین گورتر سے زیادہ مَرْكَزَى حَكُومَتُ كَا يَهِي قَصُورَ هِي = که آبهوں نے سیاسی ریبه،ایتیشن کے طرز پر اینی هی پارٹی کے افراء کو گورٹر کے مہدے پر تقرر کھا اور کررٹر ہے آئے آتاؤں کی خوشلودی كيليُه- مركزي حكرمت كي خوشلودي کیلئی انکے اشاروں ہو چلفا شروع کیا۔ چنانچه چند مثالین مین پیش کو سکتا هان که کس جگه گورتو نے انکے جو فرائض هیں اور انکی جو ذمه داریان هیں دستو، کے الاحمت انکی خلاف ورزس کی ہے۔ ۱۹۸۳ع۔ سہی ھم نے آندھرا پردیش جیں ہے۔ دیکھا کہ اِس وقت کے گورڈر شوی رام لانے نے کس طرح عیر قا'وائی طور پر غیر دستور طور پر آندهرا پردیش کے چیف منسور جناب این - ڈ -راما راؤ صاحب کو انہوں نے بےدخل کیا اور ایک ایسے چیف منستر کا گورٹر نے تھرہ کیا جسکو کسی قسم کی اکثیریت یا مهجورتی آخطرا يوديفن کي اسمبلي سين نههن نهی یه انتهائی افسوس کی باسه ھے - چذائھ کی الک مہینے کے اندر ھی یہ بات منظر عام پر آ کُئی که گورنر رام لال کا جو ایک شدها ولا التهائي الكانستي تيوش ايكث تها -بالكل غير قانوني ايكت تها اور بھاسکر راؤ کو آ ہوں نے چیف ملسٹو وتروي غاطي تهي -جنانجه ایک مهینے کے بعد بھاسکر راؤ کی یه حالت خوای که ولا استهلی کو بھی فیس نہیں کو پاٹے اور وماں سے چیف ملسٹری کے عہدے 🖚 الكو هاته دهونا پوا اور مركزي جمومت معیور هو گئی که عوام کا

Transliteration in Arabic script.

چیف منسٹر کا آنہوں نے۔ وہاں۔ **تت**ر ج**ر ہے کیا ہے س**اھ انداد توحالات يه بتاني ههبي فدووري هے که گورنو کا چو عهدہ -ھے ۔ مکو اس قسم کے افواد وڈ، <u>کے</u> اشاروں ہو کام کوتے ہیں۔ سرکز کر ایجینٹ کی حیثیت کام کرتے ہے۔ انکا ج ھے بالأئے طاق رکھکو مذاق ازائے ہوئے ابھ آقاؤں کی خوشنودی حاصل کرنے کی خاطر دستور کی خلاف ورزی گرتے آرھے ھیں۔

ان تمام چیزوں کے باوجود عمارے ھندوستان کے صدر نے دعلق سے دسترو خلف ررزی کرنا ہے۔ تو آت کہا جا سکھا ہے ۔ اسی طرح ہاہی ضروری ہے کہ ڈارٹر

انہیں الفاط کے عالم میں جناب

چنه یسو صاحب کا بل - جو

جاھئے که

Transliteration in Arabic script. 1290 RS-9,

أملڈملمک دستور کا پیش ہے - اسکی بهرپور تألید دردا هوی اور اندا کهتے جو آپ نے مجھے وقت دیا ہے۔ اسکے لَقِي آب كا شكريه ادا كونا هون -]

SHRI SHANKARRAO NARAYA-| NRAO DESHMUKH (Maharashtra): Mr. Vice-Chairman, Sir, I rise to op-

pose the Bill. The Bill, which seeks to amend the Constitution is miscon-

ce;ved and it appears the move has not properly understood the provisions of the Constitution. There is same confusion in the mind of the

Our Costitu'tion is a quasi-federal Constitution. It is unitary and cen- tralised. If you go through the provisions of the Constitution concerning, the President and the Governor, you can realise the whole thing. I would like to draw the attention of the House to articles 52 and 53. Article 52 reads as follows:

"There shall be a President of; India."

Article 53 says:

"The execulive power of the Union shall be vested in the President...

Therefore it is unitary conse-i quently becomes federal-

... and shall be exercised by him either directly or through officers subodrinate to him in accordance with his Constitution."

Therefore, the President de'gates hispowers. The Constitutional head is the president. In ter, govern the country in order to adminisaccordance with the Constitution he appoints the Governor directly or through officers subordinate to him. Therefore all these Governors are appointel by him under article 156. But before that, I will draw the attention of thisugust House to article about appointment of Governor. It 155 says:

ed by the President by warrant | under his hand and er article

[Shri S. N. Deshmukh]

Constitution

155. Then the procedure is laid down. The Governor shall hold office during the pleasure of the President. This is about the term of office of the Governor. That is very important. In order to run the country, administer about the country properly the constitutional head is the President and the Governor shall remain in his pleasure. If there is any office at complain: made to the President, certainly he can take action. Even if Shri Chitta Basu desires to make any complaint, he can approach the President. He is not at all Therefore, the provisions of the prohibited. Constitution are quite clear. The President being the executive head appoints the Governor to administer the State. Therefore the whole scheme of the Constitution is well-balanced. The State is not independent, it is a part of the Union. This balance is necessary. The power of the Parliament is balanced by providing the office of the Governor and his appointment shall be through the President. a balancm; thing. It ic not as if the State or the Parliament is everything. President is the head. If you want to remove the President, you have to impeach him Here the appointment of the Governor is through the Constitutional head. It is a delegated Therefore no such power can withdraw] under the present scheme of the Constitution. If you do that, you will br curtailing the power of the Pre ident. The Parliament will then have to amend the whole scheme of the Constitution cannot be disturbed by making such constitutional amendments which are not consistent with other provisions of the Constitution. If any person, any authority has any grievance against the Governor it is quite open to him to approach the President. The President will certainly take

action because he is the appointingauthority of the Governor. It is the apointing authority which can removehim, punish him or disturb himnot anyother authority. This power cannot he

given to the Parliament under the present scheme of the Constitution I, therefore, feel that there it is some-thing wrong in iterpreting the provisions of the Constituion by the I know it for certain that these Member appointments are 3.00 P.M. quite two different. The President is elected and his appointment is under the Constitution. There is a vast difference beween the post of the President and the post of the Governor. Government's post is created by a political party and by Government and he is appointed by and he holds office during the pleasure of the President, while President holds office under the Constitution. Therefore if you want to remove the President, there is a provision for his impeachment under the Constitution. Therefore there is a elear distinction and such a scheme, which is balanced regarding the Centre and the States and appointment the highest authority, may not be disturbed. Bill desires to do If the Mover of the something against the Governor, he can move the President and have his even now intention done. Thank you very much.

श्री ईश दत्त यादव (उत्तर प्रदेश): माननीय उपसभाध्यक्ष जी. मैं बहुत ग्रभारी हुं श्रापका कि इस महत्वपर्ण बिल पर आपने मुझे बोलने के लिये समय दिया। मान्यवर, माननीय चित्त वस् जी ने भारत के संविधान ^{में} एक उपलन्ध 156–ए जोडने का जो प्रस्ताव किया है, यह दक्त महत्वपर्ण है, जनहित में है ग्रौर इस देश के प्रजातंत्र को कामयाब बनाने के लिये. मजबूत बनाने के लिये बहुत आवश्यक हैं। इसलिए संविधान में जिस संशोधन का मान नीय चित्त बसू जी ने प्रस्ताव किया है. मैं इसका समर्थन करने के लिये खड़ा हुन्ना हूं।

मान्यवर, व्यक्तिगत रूप से मैं तो इस विचार का हूं कि इस देश में राज्यपाल का पद ही नहीं रहना चाहिये, इस तरह का संविधान में संगोंधन हो जाना चाहिये क्योंकि मान्यवर . . .

SHRI V. NARAYANASAMY: Then who will be there?

SHRI ISH DUTT YADAV: You wiil be there.

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY). Let him have his say. Please do not disturb him कहिए, अप कहिए ।

श्री ईश दक्त यादव 'मैं निवेदन कर रहाया कि मैं इस विचारधाराका हं कि इस देश में राज्यपाल का पद ही नही रहना चाहिये, ऋयोंकि मान्यवर, माननीय सदस्य जो सताधारी पक्ष के बोल रहेथे कि दो पढ़ितयां है यह ऋष्वाइंट किया जाता है कि यह नियुक्त किया जाता है। कैसा ग्रादमी नियुक्त किया जाता है, जो रिजेस्ट हो जाता है, राजनीति में कही किसी काम का नहीं रह जाता है। काम उसे किस प्रकार का दे दिया जाता है कि केन्द्र की अरकार की राय जो हो उस केन्द्र की सरकार की राय के ग्रनुसार त्म चलोते । इसका एप्बाइंटमेंट आन्यवर, सविधान के प्रार्टिकल 156 में होता है श्रीर 156 में सब क्लाज में प्रोविजन है इतके अधिकार का

The Governor shall hold office iduring the pleasure of the IPresident.

जबं कि भारत के महामहिम राष्ट्रपति
महोदय प्रसन्न रहेगे, तब तक वह उस पद
पर कायम रहेगे और मैं बहुत ही आदर रखते
हुए, हुदय से, इस देश के राष्ट्रपति पद के
लिये निवेदन करना चाहता हूं मान्यवर कि
इसी संदर्भ में संविधान की आर्टिकल अगर
74 पढी जाए तो महामहिम राष्ट्रपति
महोदय के अधिकार क्या है:

There shall be a Council of Ministers with the Prime Minister at the head to aid and advise the President who shall, in the exercise of his function- act in accordance with such advice.

महामहिम राष्ट्रपति महोदय भी काउंसिल स्नाफ मिनिस्टर्ज की राय के मुताबि हो काम करेंगे । यह जरूर श्रिष्ठिकार उन्ह संविधान में दिया गया है कि काउंसिल श्राफ मिनिस्टर्ज के पुनः विचार के लिये उस विषय वस्तु को वह लौटा सकेंगे । लेकिन मान्यवर जब लौटा देंगे तो क्या परिस्थित होगी? पुन: जब उनके पास जाएगा तो वे बाध्य हैं हस्ताक्षर करने के लिए जिमका उल्लेख श्राटिकल 74 के प्राविनों में हैं-

"Provided that the President may require the Council of Ministers to reconsider... and the President shall act in accordance with the advice tendered..."

तो क्या स्थित होगी यह स्राप जानते हैं।
कोई राज्यशल का विवेक नहीं होता।
राज्यपाल स्थानी इच्छा में कुछ नहीं कर
सकता। वह करेगा प्रेसिडेंट के प्लैंगर
पर ग्रौर प्रेसिडेंट काम करेगा काउंसिल
स्नाफ मिनिस्टर्स की राय पर। मान्यवर,
इम मदन के माननीय मदस्य श्री खलील
उर-रहमान माहव ने बहुत ग्रच्छा उदाहरण
दिया रामलाल जी का कि किस तरह से
उन्होंने वहां पर गड़बड़ी की थी, संविधाल
की अवभानना की थी ग्रौर मान्यवर मैं
साहस कर रहा हूं यह कहने के लिए
कि इस पूरे देश में जहां जहां भी
राज्यशाल हैं वे केन्द्र मरकार की कठपूनली हैं।

मान्यवर, इसी सदन में इहर हो रही थी दो दिन से-कल पंजाब के बारे में ग्रौर परसो मिजोरम के बार में। दोनो जगहों से राज्यपालों की निर्देट म्रा गई। एक जगह राष्ट्रपति के लिए पुष्टि ग्रोर जगह राष्ट्रपति का शासनकाल बद्धाने लिये वे श्रपने ग्राप रिपोर्ट नहीं भेजते है यह सरकार उन्हे डाइरक्ट करती है, उन्हें निर्देश देती है कि इस तरह की म्राख्या भेजो इसलिये जब राज्यपाल ग्रपने विवेक से काम नहीं करेंगे उनको स्वविवेक से काम करने का श्रधिकार नहीं करेगा नो वह गलतियां कर सकता है धीर करता है, इसीलिये माननीय चिक्त बसुजी ने जो संविधान संशोधन विधेयक रखा है उसमें एक ग्रन्च्छेट जोडने के लिये तो वह बहुत सही प्रस्ताव है अगर संविधान हैं 156-ए जोड दिया जायेगा तो इसका प्रभाव यह होगा कि राज्यपाल भ्रपने विवेक से काम कर सकेगें वे संविधान की मर्यादा के तहता काम करेंगे, वे कायदे कानून के प्रनुसार काम होगा ।

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श्रि ईश दस यादवी

करेंग भ्रौर उनको केन्द्र सरकार की कठ-पतली बनकर काम नहीं करना पडेगा इस प्रकार जब से संविधान के ग्रनुसार power. काम करेंगे, जब कायदे कानून के श्रनुसार काम करेंगे तो यह देश के लिये प्रजातंत्र के लिये ग्रौर जनहित के लिये वहत ग्रन्छा

इसलिये मैं प्रधिक समय न लेते हुए वहत जोरदार मब्दों में माननीय चित्त बस् जी को जो संविधान संशोधन विधेयक विचार के लिये ग्राया है, इसका हृदय से स्वागत करता हूं और प्रार्थना करता हूं कि इसको पास किया जाए।

SHRI ALADI ARUNA alios V. ARUNACHALAM (Tamil Nadu): Vice-Chairman, whole Sir, I heartedly this support Bill

moved by our Member, hon. Chitta Basu. It is an important Bill. The amendment is quite essential to our democratic norms protect values and the constitutional position.

THE VICE-CHAIRMAN. (SHRI SATYA PRAKASH MALAVIYA) in the Chair.]

The office of the Governor is the only office which is free from scrutiny. We can impeach the President. We can impeach the Chief Justice of the Supreme Court. We can impeach the Judges of the High Court. We can remove the Prime Minister by passing a no-confidence motion. We can remove the Chief Minister by passing a non-confidence motion. But neither Parliament nor the State Assembly has the right to remove the Governor.

Why is the Governor entrusted with such exemption? I would like to know the answer, the answer from the Treasury Benches. It is necessary because, if you go through the powers of the Governor and powers of the President, the Governor is entrusted with more powers than the President? For example, you take giving assent to a bill. According to the Forty-Seventh Amendment, the Presi-

dent has to give assent to the bilL. But, as for as the Governor is con-crned, he can give assent or he can refer the bill to the President for consideration. So, it is left to the Governor. So, the Governor is entrusted with more

At the same time when the Governor breaches the faith of the House, when the Governor violates norms of democracy, when the Governor does something against the will of the House, the State Assembly is not in a position to arrest the unlawful, illegal activities of the Governor.

What is the remedy available under the present Constitution? If there is an impeaching clause, there will be a moral fear on the part of the Governor. But now the Governor is free from that fear. That fear is necessary to protect the federal element and to protect democracy at the State level.

Governor holds the during the pleasure of the President. What do we mean by the pleasure of the President? In reality it is not the pleasure of the President, it is of the party pleasure in power. If the Governor acts against p'easure of the party power at the Centre, the next moment he will be removed. Therefore, he is not carrying out the executive functions. He is not defending or protecting the constitutional functions. He is not protecting the interest of the State. Rather he is always protecting the interests of the Centre and is a stooge of the Centre or the party in power at the Centre. There is no exception. Even during the Janata rule, the Governors were acting in that manner. I am not willing to narrate what the Governors are now doing . Wherever other parties are in majority, they are engineering defection or are creating controversy against that State Government. So they are very particular about the interests of the party at the Centre and not to protect the interests of the State. Therefore,

what is the remedy available to arrest this type of attitude of the Governor?

I am to remind the House that during the discussions of the Constituent Assembly, three methods were discussed. First, it was discussed whether the Governor must be elected as done in the United States. If you go through the modern Constitution submitted by Mr. B. N. Rao, it has been clearly said that elected Governor is necessary, bu it was opposed by the Congress leaders saying that there car.not be two elected heads at the State level. Chief Minister is an elected head. So, the Governor cannot be an elected head. But I am to remind the House that it was at the national level where we are having the elected heads—the Prime Minister is an elected head and the President is am elected head. President i3 not nominated There is an Electoral College and the President is elected. Then what is wrong to amend the Constitution so as to elect the Governor with some Electoral College arrangement? But the Government was not willing to accept that. The argument put forth by the Government is not fair and acceptable because the principle of election of executive heads is accepted at the national level. Therefore, that should Be extended to the State level also But, Sir, the idea of elected Governor was dropped.

Then they adopted the panel system. They said there will be a penal of names of Governors. The State Government can prefer any one of the persons from that panel. That too was not followed.

The last method was consensus between the Centre and the States. For the last 20 years, after 1967, the principle of consensus was not at all followed by the Centre. Now, the Centre in an arbitrary manner is nominating a person who is totally against the ideology and principle of the party in power in that State. Is that the object of the Centre now? If there is any non-Congress (I)

State, they do not want any judicious man; they do not want to have an impartial man. Rather they want a hard-core party-man so as to re-! move that Government from power. This arbitrary manner of appointing the Governor must be curbed.

What is the remedy available? Either we must amend the Constitution to impeach the Governor, or we must amend the Constitution to provide for election of the Governor. Sir, I would like to remind the House that during the freedom struggle the Congress party was dead against the institution of the Governor itself. They said "it is a colonial institution, it is a reactionary institution, it is an undemocratic institution and -4 should be abolished." They assured public that they will get this post abilished. But what is more pathetic is that the present Governor is conferred with more powers than the imperialist Governors during the British period. Even dur-ing the British period there was an Instrument of instructions which party which group should be aPowed to form the Government. There were some guidelines to the Governor to be followed in the Act of 1935. There is ar. Annexure to this Act known as I of instructions", that is, "Instrument guidelines. I think the Administrative Reforms Commission has stated that; the guidelines are necessary to guide i the Governor and to protect the interests of the State Government. But our Government has so far not come forward to frame any guidelines or Instrument of instructions, What is more pathetic to say is that the Governors themselves have submitted the report to the Government in which they have stated that there is no -eed of changing the Constitution.

Sir. after 1967, the democratic picture of India has changed. Now. more than 9 States are ruled by non Cong-ress Governments. So, some rapport is necessary between the Centre and the States. We cannot expect the same position that was at the beginning of independence. So, some change is necessary, In the past Governors

[Shri Satya Prakash Malviya] have acted in the interest of the Cen They have neglected the interest of State. They were the stooges the Centre. These allegations of have been proved beyond reasonable doubt. is the Then, what way?.. {Inter ruptions) ... It is my opinion. You have every right to differ. It is not only my opinion but it is the opinion the public also. You know about this very well. My point is how are vou going to protect the interests...

SHRI PAWAN **KUMAR** BANSAL (Punjab): We know the public opin-! ion. Do you know of the opinion about vour elf

ARUNA SHRI ALADI alias ARUNACHALAM; You will know about it very soon. My point is that there are no remedial measures to the State Government when there is a violation on the part of Governor. There is a remedial measure against the Chief Mininster, Prime Minister, Chief Justices and other Judges So, it is unfair to allow the Office of the Governor to be free from the power of scrutiny. Therefore, what I suggest is that the amendment of Constitution is necessary. More than that I demand an elected Governor There is nothing wrong at all. There should be some electoral college by which we can elect a Governor. Of course, in the federal systems, Governors are elected but there is no election of Chief Mininster as such. As I said earlier, the election of the executive head is accepted at the national level. There is nothing wrong, it is within our reasonable system to have an elected Governor within the State. I would remind the House that as far as the Anna DMK is concerned, we have submitted a report and our (interruptions) .. You have programme .. no philosophy. You have no programme. You have no ideo'ogy except usurp of power. Don't try to teach me. I know every thing. ... (Interruption) ... That is our parent party. Philosophy of DMK party is the philosophy o* Anna DMK party. In the programme there may be some difference.

In 1954 there was a conference at Palaymkottai in our district. In that conference during the period of Dr. Anna, a resolution was moved and passed that the Office of the Gover nor must be abolished and this post is not at all necessary since it is ex travagant, since it is undemocratic and since it functions against the in terests of the State. That was our Sir, on the basis decision. Then, of that when the DMK first entered into the Assembly in 1957 it boycotted the Governor's Address. Then, a point was raised in the House whether political party has a right to boycott the speech of Governor. Then, a rul Chair was ing from the that it was political the constitutional right of a party to participate in any functions of the Assembly or hear any speech. Then, Sir, what I want to say is that right from the beginning, we are aware of this dangerous institution. The Congress Party was also aware of this dangerous institution but now, this Congress Party is also having the imperialistic character. That is why, they are for nominated persons. They are for party people to be appointed Governors. To curb this practice, defend the federal principle. protect the interest of the State, the amendment given by Mr. Chitta Basu is essential, eminent and is the need of the hour. With this, I conclude my speech.

(Amdt.) Bill,

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श्री भंबर लाल पंबार (राजस्थान) : उपस्थाध्यक्ष महोदय, माननीय चित्त बम् जी द्वारा प्रस्तत संदिधान संशोधन विधेरक का मैं कड़ा दिरोध कपता है स्रोप विधेयक के संबंध में निम्न तथ्य प्रस्तृत करना चाहता है। महोदय, हमारा जो संविधान है यह एक यनिक संविधान है जो विण्व में अपने ब्राप में एक ग्रलग महत्व रखता है। यह संविद्यान जब बना तो उस समय इस में जो मलभन बात रखी गई बहु या चैक गण्ड बैलेंस । भारत की विशेष परिस्थित को ध्यान में रखते हुए ग्रीर भारत की चार सी. पांच सौ मालों की दामता के बार जो स्थिति बन चकी थी उसको किस प्रकार से संजोया जाय, इन बातों की ध्यान में रखते

हए हमारे संविधान निर्माताओं ने बहत सीच विचार कर ये सब प्रावधान किये थे। मान्यवर, भारत के संविधान में शासन में चालने ₹ तीन मस्य स्तम्भ है । एक एकजोन्य्टिव, दूसरा लेजिस्लेटिव और तीसरा जुडीशियरी : इन तीनों की एक दूसरे से बांधा गया है ग्रीः इसका समावेश सविधान में किया गया है। श्री चित्त बसु ने जो इम्पीचमेंट की बात कही गवर्नर के लिए तो इन तीनो स्तम्भों के लिये इम्पीचमेंट का प्रावधान संविधान निर्माताओं ने किया है । इससे विल्कुल स्पष्ट होता है ऐसी व्यवस्था संविधान में है। संविधान के पार्ट 5, चेप्टर 1 में, एक्जीक्यटिव का जो हेड है, प्रेसीडेन्ट, उसके इम्पीचमेंट के लिये धारा 56 में इसका प्रावधान किया गया है । संविधान में हर स्तम्भ को चेक करने का प्रावधान है । इसी तरह से लेजिस्लेचर्स में जो कांफिडेंस रखने वाली सरकार है वह तभी तक चल पायेगी जव तक कि लेजिस्लेटिव का उस पर कांफिडेंस है. तभी तक वह चल पायेगी स्रन्यथा नहीं चल पायेगी । इ.सी प्रकार से लेजिस्लेटिव विग के लिये भी प्रावधान रखा है । इसका जो तीसरा स्तम्भ है, अडिशियरी उसके लिये भी घारा 124(4) में, यद्यपि प्रेसीडेंट द्वारा नुप्रीम कोर्ट के चीफ जस्टिस को निथ्क्स करने का ग्रधिकार है उसमें भी राइट ग्राफ श्रप्वाइंटमेंट बाई दि प्रेसीडेन्ट है । इसमें भी यह चैक ग्रौर बैलैंस की बात है । लेकिन ग्रगर वह संविधान की धाराओं के विरुद्ध काम करने लगे तो उसको भी पालियामेट द्वारा इम्पीच किया जा सकता है। तो तीनों विगों को चैक ग्रौर बैलैंस के ग्राधार पर काम करने का प्रावधान संविधान में किया गया है। जो एक्जीक्यूटिव हैड हैं, प्रेसीडेंट, गव े उसके द्वारा नियंत्रण रखने का प्रा_{यक्तर} संविधान में रखा गया है । उसको इम्पीच करने का प्रावधान फिर से रखने से. क्योंकि इस के लिये कांस्टिट्यट ग्रसेंबली ने सिमिलर प्रोविजन धारा 131 गौर 132 में किया है उसको श्रगर चित्त बसूर्जा पढ़ें तो वे इस तथ्य से परिचित हो जायेंगे कि उसमे संविधान के निर्माताओं ने इसका उरूलेख कर दिया है। 131 में जब उन्होंने देखा कि जो गवर्नर है उसको श्रप्वाइंट किया जाए या इलैक्ट किया जाए, इसके बारे में बहुत चर्चा चली ग्रौर समय की नजाकत को देखते हुए हमारे भृतपूर्व प्रधानमंत्री माननीय जवाहरलाल नेहरू ने उस समय यह कहा कि जिस समय इस प्रावधान को 131 में जोड़ा गया था उसका समय की परिस्थिति के साथ वापिस देखना पडेना और डा> अम्बेडकर ने धारा 132 [!] में यह अप्रेडमेंट लाकर यह कहा कि यह गवर्नर की पोस्ट इलेक्टेड पोस्ट नहीं होगी यह अप्वाइंटेड बाई दी प्रेजीडेंट होगी । उस बात को धारा 132 को ब्रमेंड कर के इस गवर्नर की पोस्ट को प्रेसीडेंट के द्वारा नियक्त करने का प्रावधान किया गया भ्रौर प्रेजीडेंट के प्लेजर पर[ः] रखा गया । यह प्रावधान किया गया ग्रौर यही समय का तकाजा था । उस में यह ग्राउंड दिया गया था श्रगर एक ही स्टेट के दो इलेक्टेड पर्सन होते हैं गवर्नर ग्रौर चीफ मिनिस्टर तो कनिपलक्ट होगा और कनिपलक्ट होने से भारत की युनिटी को खतरा पडेगा श्रीर सभी स्टेंट्स को गवर्न करने के लिए एक बड़ा क्योस पैदा हो जाएगा। इसलिए इस बात को उस समय बड़े ध्यान से विचार कर के ही धारा 132 को ग्रामेंड किया गया जो कि वर्तमान में धारा 156 में वैसा का वैसा रखा गया। धारा 156(ए) के ओड़ने से विलकुल गडबड हो जाएगा ग्रीर इसके समानान्तर प्रोविजन जो धाराम्रों में है उनमें भी बगैर संशोधन किये यह प्रावधान जोडा भी नहीं जा सकता है इससे कनिपलक्ट हो आएगा । उस समय वह भी रखा गया था कि इम्पीचमेंट के द्वारा स्टेट के स्वयं के सही रूप से संचालन में भी बाधा म्राजाएगी क्योंकि इस प्रकार का प्रावधान होने से उस पोस्ट पर प्रेजीडेंट के द्वारा नियक्त किये गये व्यक्ति को जो प्रेजीडेंट पुरे हिन्दुस्तान की ग्राशाग्रो का प्रतीक प्राइम मिनिस्टर की सलाह पर काम करता है. पुरे हिन्दूस्तान की ग्रावाज को ले कर चलता है, हिन्दुस्तान की यूनिटी को कायम रख**ने** के लिए, ग्रखण्डता को कायम रखने के लिए होता है उस सेकेंड एग्जीक्य्टिब पोस्ट का इम्पीचमेंट करने से प्रथम पोस्ट के उस निष्पक्ष ग्रौर पूरे हिन्दुम्सान की श्रावाज को परिणित करने वाले व्यक्ति

[श्री भंदर लाल पंबार] में शंका पैदा करने वाली बात हो जाएगी। इसलिये मैं इस विधयक का बिलकुल घोर विरोध करता है। धन्यवाद।

DR. YELAMANCHILI SIVAJI (Andhra Pradesh): Hon. Vice-Chairman, Sir, a lot of interesting discussion had taken place throughout the country in the recent past about the role of Governors. Even during the framing of the Constitution interesting debates look place in the Constituent Assembly. No other issue attracted such a wide discussion as the role of Governors. Eminent personalities founding-fathers of the Constitution like Jawaharlal Nehru, Val-labhbhai Patel, Dr. Radhakrishnan, Dr. Ambedkar, Alladi Krishnaswami Iyer, J. B. Kripalani and others contributed for the framing of the office of the Governor. Altogether, 7635 amendments were proposed about the role of the Governors among which 2473 amendments were accepted after discussion. on 6th December 1946, the first meeting of the Constituent Assembly took place and on 30th April 1947, two committees were appointed from the Constituent Assembly, one headed by Jawaharlal Nehru to frame the Union List and the other headed by Sardar Patel to chalk out the State List. on 5th May, 1947, the first meeting of these two committees took place. And from 6th to 9th June, 1947 the item of Governor was discussed. The discussion mainly centred on the rote on the office, of Governor, whether it should be as it was obtaining in USA or whether Governor should be held responsible to the Assembly. Some others suggested that the role of Governor was that of a coordinator between the Union Government and the State Government. A lengthy discussion like this took place on 7-6-1947 and a joint meeting of both the above committees took place and they decided that the Governor should be elected directly from the people, on 27-6-1947 Sardar Patel submitted a report to the

Constituent Assembly stating that the Governor should be elected directly from the people. While finalising the Draft Constitution, Sir B. N. Rau, speaking on Article 131, suggested two alternatives. First, that the Assembly should draw up a panel of four names from among whom the President would choose one: the second alternative, let the Governor be elected directly by the people. Some people suggested if the Governor was elected directly by the people, a confrontation might take place between the Governor and the Chief Minister. So to avoid that a sub-committee was appointed on 10-4-1948 and that subcommittee proposed that the Governor should be appointed by the President. Again on 30th May the Cons- _J tituent Assembly discussed the matter and in this meeting, Sir, Alladi Krish-naswamy Iver said before finalising the name of the Governor the State Cabinet should be consulted. On 31-5-1949 Pandit Jawaharlal Nehru said, the Governor should always act above regional Ipolitical considerations. This was the background while finalising the office of Governor in the Constituent Assembly. Several legal battles also took place in various High Courts as well as in the Supreme Court, on 4-5-1979 in Har-gobind Pant v Raghukul Tilak case, in 1955 Raju Namdhar v State of Punjab, in 1971 in E. M. Rao v Madame Gandhi, in 1971 in Shamsher Singh v State of Punjab and in 1971 in K. N. Ragagopalan v Karunaniddhj, the Supreme Court held that the Governor should act only according to the decisions of the Council of Ministers. But what is the track record that is obtaining in the country now? This should be examined carefully. Governor is constitutional head of a State. But nowadays the office of Governor is becoming more and more controversial: it has become a challenge, it is endangering the federal structure of the country. Whe.i Mrs. Gandhi was the Chairman of the AICC Namboodiripad was thrown out of office i_n Kerala on the report of the Governor. During January,

1966 when Lal Bahadur Shastri died, a dialogue was going on in the country as to who should occupy the office of Prime Minister. Shri A. P. Jain was the Governor of Kerala at that time. He canvassed directly for Mrs. Gandhi's The press criticised him and he candidature. resigned from the office Of Governor During March, 1965 elections took place to the Kerala CPI(M) was the single largest party. Mr. A. P. Jain was the Governor at that time. What did he do? Even without convening the Assembly, he dissolved the Assembly, In 1966, Sardar Ujjagar Singh was the Governor of Punjab. Even without completing his term of five years, he had to go because he was replaced by another Governor, by name Mr. Dharmavira. Immediately after taking over office, the next day, he commended the dissolution of the Assembly in that State

During 1971 elections took place to the Kerala Assembly. The Governor was Mr. Dhawan. He invited the single largest party. the CPT(M), to form the Government. But even without doing his job, he went on leave and then resigned and no Government was formed.

On 4th March, 1967, Rajasthan, in Shri Sampurnanand was the Governor. - Out of 183 people, the Congress was having only 83 in the Assembly. He invited Shri Mohan Sukhadia Lal to March, form the Government on 12th 1967.

SHRI DHULESITWAR MEENA (Rajasthan): Even then he formed the Government there

DR. YELAMANCHILI SIVAJI- I am coming to that point Don't worry. I am coming to that only.

Mr Sukhadia expressed his inabl- lity to form the Government The Assembly was to be convened on the 14th. But, surprisingly, on the 13th March, the Assembly was suspended. Maharani Gayatri Devi, Maharawal Laxman Singh and other peopie led a group of MLAs consisting of 93 people to the Rashtrapati and to Mr. Y. B. Chavan, the then Home Minister, and demonstrated their strength in the streets of Delhi. But nothing came out and, on the 28th April, 1967, again Mr. Sukhadia was sworn in as Chief Minister. The Assembly was not dissolved, but it was only suspended and suspended only to gain strength for Mr Sukhadia.

on the 11th February, 1970, Nityanand Kanungo was the Governor of Bihar. He recommended President's Rule for six months stating that there was no possibility of a stable Government being formed in Bihar. This was on the 11th of February. But within three days, on the 14th of February, he invited Mr Daroga Prasad Rai, the leader of the Congress (I) Party to form the Government there. Mr. Rai submitted a list of 172 names. Surprisingly, this list contained 17 names which were mentioned by the Governor as doubtful. From among those 17 people. 12 people were inducted into the Cabinet. However, that Government lasted for a short while only which was natural. ...

Again. on 2nd October, 1970, Mr. B. Gopala Reddy—he hails from my State--was the Governor in Uttar Pradesh and he submitted a report to the Rashtrapati stating that no party was "kpable of forming a Government in U.P. But within a fortnight, on the 17th October, Mr. T. N. Singh was inducted as the Chief Minister.

| In November, 1967, Mr. B. N.; Chakravarty was the Governor in Haryana Rao Birendra Singh was the Chief Minister. The Governor recommended President's Rule stating that out of 81 MLAs. since 16 MLAs of the Congress had crossed over to the other side, the strength of the Congress had dwindled. So, floor-

[Dr. Yelamanchili Sivaji] crossing took place and defections took place. Somehow, on the 29th January, the Government was formed and he was inducted and within six months, to fulfil the Constitutional obligation, the Assembly met, but within one day, it was postponed.

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Again, in Kerala, in 1967, Mr. E. M. S. Namboodiripad was the leader of the largest single party and he approached the Governor and said thav as the leader of the single largest party he should be asked to form the Government there and he asked him to give a chance to him to form the Government. But no answer was given. Neither was the Assembly suspended. Totally the Assembly dissolved.

In Tamil Nadu an interesting situation developed during 1976. Mrs. Gandhi, during the Emerge icy in 1975-76 when we were inside the prison, was telling that there were two islands in the entire country: One is Gujarat and another is Tamil Nadu where the benefits of the Emergency could not be percolated. She was telling this day in and day out. On 29th January, 1976 Mr. K. K. Shah, the then Governor of Tamil Nadu, sent a report stating that the Government headed by Mr. Karunanidhi was with corruption and nepotism. Within two days President's rule was imposed and Justice R. N, Sarkaria was appointed to head the Commission to Inquire into the corruption and nepotism charges against the Karunanidhi Government. They stated that on 4th November, 1972 the late M.G.R. submittid a Memorandum charging the Karunanidhi Government with this. That is all right. That Memorandum submitted during 1972 was pulled off from the armoury during 1976, four years later. But. surprisingly, during 1979, during the 1980 elections, both Mr. Karunanidhi and Madam Gandhi fought elections in alliance. Mrs. Gandhi was addressing

a public meeting on the 30th September 1979 at Madras. She told at Madras: Only due to the report of the Anna DMK as well as the CBI, I appointed this Commission and I dissolved that Government but it was not my intention. That was the remark passed by Mrs. Gandhi. This shows that Mr. K. K. Shah as Gov- ernor submitted a concocted report only to appease the higher authorities in New Delhi. During 1982, on May 22nd, Mr. Tapase was the Governor in Chandidgarh, of Haryana. Elec-tion took place and out of 90 only 31 people got elected from Congress (I). Naturally, Lok Dal got one, BJP got 6, Cong. (J) 3, Janata got 1, and among 12 independents four people sup-j ported Ch. Devi Lal. Mr. Tapare on the 22nd May asked Ch. Devi Lal to prove his strength at 10 A.M. on the 24th May. But surprisingly on 23rd May Bhajan Lal Saheb took office as Chief Minister. On the 24th May exactly at 10 A.M. Ch. Devi Lai went to Raj Bhavan and met Mr. Tapase along with his battalion of supporters among MLAs. But he was not given the opportunity. Some re-election took place. Even late Ch. Charan Singh found fault with Mr. Devi Lai: he should not lose temper, he should not misbehave with the Governor, this and that. I hope Ram Nareshji knows better and Malaviyaji also knows better about it.

In Assam, for three years no Gov ernment was allowed to be formed there On the 12th December. 1980 President's rule was to end there. 17th November, the then But, on Home Minister, GianiZail

Sigh, told the Lok Sabha that the Gongress Party was in a position to form the Government. What was the track record of Mr. Talyarkhan as Governor in Sikkim? What happened in Orissa during 1973? 23 Congress M.L.As. defected to the other side and Mrs. Nandini Satpathy was to resign as Governor. Out of 140 M.L.As., there were 72 people on Mr. Biju Patnaik's side. March, elections took

place to the Rajva Sabha. Congress got 60 votes, whereas the opposition got 72 votes. Shri B. D. Jatti was the Governor at that time. Shri Biju Patnaik was not given an op-portunity to form the Government. President's rule was imposed on 5th March. This was the track, record. Not only that. What happened during 1973? Biju Patnaik challenged this act in the High Court and the High Court also found fault with the Governor. Later. Shri B. D. Jatti was the Vice-President of this nation. For some time, he was acting as President too. What happened in Travsncore and Cochin in 1954? What happened in Kerala during 1970? What happened in Bengal and Bihar during 1981? What happened in Kurnool in Andhra during 1954? What happened in Pondicherry during 1968? What happened in Manipur during 1969? What happened in Andhra Pradesh during October and November of 1972? At that time, our hon. P. V. Narasimha Rao was the Chief Minister in Andhra Pradesh. So. the office of the Governor was not only used to destabilise the non-Congress Governments, but the office of the Governor was used to adjust their internal struggles in the legislature party. Shri P. V. Narasimha Rao was enjoying full majority in the Assembly. But the Governor submitted a report that Shri P. V. Narasimha Rao was not in a position to run the Government in Andhra Pradesh. So. the President's rule was imposed and the Assembly was suspended for the time being. Later, our hon, Industries Minister. Shri J. Vengal Rao. was inducted as the Chief Minister after six months in Andhra Pradesh. This was the track record in Andhra Pradesh.

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What is going on now in Andhra Pradesh? During 1984 a person named Ram Lal was the Governor in Andhra Pradesh. He thought that number 163 was less than the number 52 So. he asked Mr. Bhaskar Rao, with the support of 52 MX.As, to from the Government. inducted

Mr. Bhaskar Rao as the Chief Minister. He never thought that number 52 was less than number 163. Mr. N.T. Rama Rao, with the suport of 163 M.L.As. was thrown out of office by Mr. Ram Lai. But the people of Andhra Pradesh rose to the occasion and brought Mr. Rama Rao again into office. What happened in Sri-nagar? A mid-night murder took place. Mr. Jagmohan was the Governor at that time. Not only that. What is going on now in Andhra Pradesh? There is a Governor named Mrs Kumudben Joshi (Interruptions) I don't know whether she is Miss or Mrs. Some times she is reported as 'Miss' and some other time as 'Mrs'. It is not a point to be discussed and we are not bothered much about it- She participates in every Congress meeting or most of the Congress meetings. She attended the Congress meeting on the 1st of this month here in Delhi. On the same day, the Andhra Pradesh State formation day was being celebrated in Andhra Bhavan. She could attend only for a while with a lot of persua-tion. But she can spend days and days in the Congress meetings. A lot of chat was going on for some time in Andhra Pradesh to appoint an APCC President.

VICE-CHAIRMAN SATYA PRAKASH MALAVIYA): Please try to conclude.

DR. YELAMANCHILI SIVAJI; I am concluding, Sir. I advised Mr. Vengal "Why Rao one day: don'tyou appoint Mrs. Kumud Joshi asi PCC President? She can jolly well do that job there instead as a Gover-i nor\ He laughed away. And thatis the track record of the Governorof Andhra Pradesh. Not only that. Several people who were found guiltyby the courts by the law of the iland, they vacated the posts of Ministers and they were ap. p6inted as Governors. like Dr. M.I Chenna Reddy, who was found guilty' by the Supreme Court and he resign-

[Dr. YeiamanchiH Shivaji] ed as a Minister at the Centre, and he went as Governor, Sir, to your State of Uttar Pradesh. And Mr. Ram Lai who was found guilty in that timber case, was appointed as Governor in Andhra Pradesh. I am not blaming this thing. There -was a Governor from our State at Maharashtra, at Bombay, by name Mr. Kona Prabhakar Rao. He was defeated in our State as MLA. He went as Governor. That is all right. But he was found fault in meddling with marks...

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI HANS RAJ BHAR-DWAJ): I don't think, Sir, these are the matters which he can refer to because he is making some insinuations against...

DR. YELAMANCHILI SIVAJI: "Not insinuations.

SHRI HANS RAJ BHARDWAJ: You are coming to that. Before that, I want to 'draw the attention of the Chair. The Member has the liberty to mention the names. But no insinuations should come on record...

THE VICE-CHAIRMAN (SHRI SATYA PRAKASH MALAVTYA): I wil] go through the record.

DR. YELAMANCHILI SIVAJI: It is not an insinuation. Mr. Prabhakar Rao as Governor was found guilty for his acts by the High Court. And he resigned. Why insinuation?

SHRI HANS RAJ BHARDWAJ. You go ahead. I have drawn the attention of the Chair.

THE VICE-CHAIRMAN: You continue and try to conclude.

SHRI HANS RAJ BHARDWAJ: You have not spoken on the Bill..

DR. YEIiAMANCHTLI SIVAJI: It was the track record. Not only that. Several people that were in

the office of the Governor like Mr. i R. D. Bhandare, Mr. Joginder Singh, : Mr. Biswanath Das, Mr. K. K. Shah, res.gned their jobs as Governors and went for the polls. Of course, most of them lost in the But that is a different story. We polls. know specially Mr. D. K. Borooah as Governor. He resigned his job and went lor the polls. And he gave wonder slogans to this nation to be remembered for a long time. This is record of the the track Governors. And recently we came across Gen. Krishna Rao and as to what he did in Naga-land. And this thing is going on.

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Therefore, Sir, I wholeheartedly support Bill introduced by our senior colleague, Chitta Basu. Unless some check is there, I am very much j afraid that this nation, the public as a whole may feel that the post of the Governor is not needed and that it endangers the federal structure of this country. Therefore, Sir. I support the Bill introduced by Mr. Chitta Basu. Thank you. Sir.

SHRI BIR BHADRA PRATAP SINGH-. Mr. Vice-Chairman, Sir, the entire argument of the Member just preceding before me and most of the arguments advanced from the other side pertain to Article 164 of the Constitution of India whereas this Amendment is sought to be inserted in Article 156, and this is a wonderful logic. If there is some lacuna, some shortcoming, some defect in Article 164, then why an attempt be made to amend this Section which is. according to them is the cause of the mischief? Why have you made so much homework and laboured so much for a Bill which is not pertaining to. ..

DR. YELAMANCHILI SIVAJI: Are you finding fault with my homework?

SHRI BIR BHADRA PRATAP SINGH; I very much appreciate your futile attempt. It is a futile exercise and wastage of your valuable energy-so and so Chief Minister is

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appointed by the Governor. Is there a single example other than this question of appointment from the other side in support of the insertion o; fm Amendment in Article 156? Whatever examples came from the ether side are that this particular Goveror did not appoint this particular man as Chief Minister and he annonted this man or that man was there a single other argument? But when there is trouble, you want to operate these ideas. You have never attempted to find out the real reason. If this is the argument, I say this is the fallacy of the argument. This is the fundamental mistake in the argu-ment that you should have made an attempt. If, according to you, there is d fallacy in the section, in the provision of the Constitution, that the Governors in regard to article 164 of the Constitution, in the case of appointment of Chief Ministers, do not act impartially or that they act with partiality, then the amendment should have been sought there. But why do you want to amend an innocent provision of law. article 156, for that extraneous consideration? This is the most extraneous reason advancer? and vour argument is in no way connected with it. It is so remote in the chain of reasoning for the amendment which is sought to be moved, for which, I say, there is no justification

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Mow, I did not hear Mr. Chitta Basu. The people whom I have heard so | far have not given us a single cogent reason in support of amending article 156 of the Constitution for a mischief which, according to me is committed by article 164 of the Constitution. So. the right approach was, it is not my advice to you, that you should have tried to amend that article. Therefore. withdraw this ill-conceived Bill, which is not at all relevant, because you 'do not have a single argument other than that which could be advanced on the appointment of the Chief Ministers.

Mow. what are vou asking for? You aret sskins for the impeachment of

an elected authority. This I am advancing as a legal proposition, asking for the impeachment of an elected authority. It should have some ra-t onal basis, because the person elected. If he has not discharged his functions and duties faithfully aa vested hi him under the Constitution, therefore on relevant basis he should be impeached. But I have yet to find an argument relevant under the law on which bas.s a nominated authority should also be impeached. Could you give me any example anywhere legally constitutionally where for a consideration which is provided only for an elected officer, that could also be extended to a nominated man? Then why should we not concede the fact that every subordinate bureaucrat should be impeached? Let the Constitution make a provision for impeachment of every abuse of power or misuse of power or usurpation of power or negligence of duty. That will be a I very humbly submit, preposterous thing. because the high office of President being an elected office, was sought to be the subjectof impeachment. But, we cannot matter that logic by any reason to an office extend which is, piece of the parent part, the President of India himself. The only remedy is that you ask the President of India to remove him. and if the final authority is the President of India, then you cannot insert a revengeful appointment in the appointing article itself, and that you are not doing. So. I say that the best remedy lie? in that when there is an appointing office to ask the appoint-ing authority to remove the man. Now the Indian Constitution is an amalgam of two systems. Why there is a fallacy in your argument? Why have you not tried to amend the section in which lies the true mischief? wher have you jumped to the irrelevant provision, to the amendment of another section which is in no way-Mr. Chitta Basu, this argu-& 00 P.M.men- is for you, because am trving to appeal to you to withdraw this ill-conceived Bill go in for a useful legislation. Indian Constitution

[Shri Bir Bhadra Pratap Singh] is an amalgam; it is both unitary and federal. So iar as the exercise of executive power for the purpose ot unitary part of the Constitution concerned, namely, the Centre, the President under his authority is en-t-tled to appoint Governors to respective states to discharge certain Constitutional obligations. power subsecome to the nature of the What is the nature of the power? quently. article 163. If that is the scope Yep read of exercising power conferred on a Governor who is a person appointed bv President under his seal and writing and he olds office during his pleasure, then Uic scope of power to be exercised, apiirt from article 164, is under article 163 and I have been all along lalouring to impress upon Mr. Chitta Basu not to be so irrelevant because it is not trying to amend a law it is a suggestion to amend a Constitutional provision which is much more sacro-stnet and much more important and for which the Constituent Assembly had long delibe; ations and long consideration took place and each arti-c\ was considered for long duration of time with the entire wisdom of the Constituent Assembly members, irres, vective of party affiliations. That is why I say Constitutional amendment is much more important than an ordinary piece of legislation. Now, what is the scope and extent 11 pevers that the Constitution has vested in the Along with article Governor? 164, you will have to read article 163, and I am all the time impressing upon this fact that by the nature of appointment of a Governor by the President and the power that is conferred on a Governor as a creature of this Constitution, there is a limitation and you never thought limitation because once you accuse a of that Governor, you are guided by your own You have never political considerations. considered his position on the basis of the Constitution because you are not in power; and even when you were in power, did vou change

Governors? Did you not make a shift? So please consider the arguments that I am advancing with regard to article 163 also. "There shall be a Council of Ministers with the Chief Minister at the bead to aid and advise the Governor in the exercise of his function, except in so far as he is by or under this Constitution required to exercise his functions or any of them in his discretion." What are the who powers? Certain powers concerned upon him under this Constitution and certain powers which can be exercised by the aid end advice of the Council of Ministers, Now, this Constitution has never envisaged anything beyond article 163. There is no other scope, And I will come to interpretation of article 184. It is either the advice of the Council of Ministers or whatever has been s"id under the Constitution. Where is the third category of powers" Constitution has made only one distinction. I would request Mr. Chitta Bssu to kindly .listen His fallacy will be removed in a to me moment if he listens to my argument. Thare are on?y two types of powers with the Governor. Certain powers are lsid down in the Constitution. The Chief Minister shall be appointed by the Governor This is not new our Constitution. I had been to Switzer-There it is not the Governor but it is the Speaker of the Assembly Who will appoint a person as the Prime Minister of the country. That i is why the office of the Switzerland is the Speaker most in office in the sense that he can ask powerful any member, without asking him to seek 1 majority vote without asking him to seek a vote of confidence to become the Prime Minister of the country he can appoint any person as the Prime Minister of the country.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir)- In Switzerland?

SHRI BIR BHADRA PRATAP SINGH; What is required to be done is that later on subsequently, when

the Parliament is summoned, he will seek a vote of confidence.

A.s I said, one power of the Governor is that the Chief Minister shail be appointed by him This is the provision laid down in the Constitution, power conferred under the Constitution. Then, under article 163, in the exercise of his function the Governor shall take the aid and advice of the Council of Ministers. Where is the third category of power? Therefore, do not advance ill-conceived arguments.

The Governor is appointed by the President. If there has been any misuse of power in this regard, the President could be impeached. How can you by any stretch of imagination extend this provision of impeachment in the case of the Governor? The Governor is invested with only two types of powers as I have pointed out. Apart from these provi-ions in the Constitution, there is one overriding consideration. In the case of the d'ScreMonary power of the Governor, the final judgement will be that of the Governor. I am referring to article 163(2) which says:

"If any question arises whether any matter is or is not a matter as respects which the Governor is by or under this Constitution required to act in his discretion, the decision of the Governor in his discretion shall be final...."

This is the overriding provision in the Constitution which says that where there is a dispute about the exercise of the power by the Governor he will be the judge, he will decide that this was his discretion. Even the Supreme Court has said that in the case of a discretionary power, there is limitation in challenging that power. Discretionary powers are not interfered with as in the case of the executive powers. They could be interfered with only in a limited manner. IT would ask Mr. Chitta Basu,

where is the third category of power for which you are trying to get article 156 amended. Most of the examples which have been cited are only in relation to article 164 which relates to the appointment of the Chief Minister by the Governor. No other examplea have been given Therefore, I say, there is no justification for amending article 156.

Sir when you are talking about a Constitutional post, it has to be understood it must he undersood, in conformity with the frame and spirit of the Constitution. There is the federal part also. The Constitution of India is an amalgam of both the unitary and the federal concepts. It is unitary! in the sense that only the President | has the power to appoint Governors. But you cannot say that Governors are acting as agents of the Government. You are advancing the argument that the office of the Governor has been denigrated so much so that Governors are acting as agents of the Government. If they start acting as agent; of State Governments, then you are happy but your argument is that they are acting as agents of the Centre and that ia why it is vers- bad. In both the cases the argument cannot hold good The President is the anointing authority of the Governor and after the Governor is appointed he discharges the function- of the federal structure He safeguards the federal structure he looks after the structure of one or the other State. So. where is the scope of any misuse or abuse of powe⁷⁻ on vour own analogies? So, do not advance ill-conceived arguments. The provisions of the Con=titution are wellthought of, they are sacrosanct because they are part of the Constitution. Do not advance flimsy arguments to get the Constitution changed. This is a fundamental law of the country. You have not advanced any cogent, legal or constitutional nrguments excepting stating a few examples which are irrelevant to the article to which you want to seek an amendment. At the most if you seek

[Shri Bir Bhadra Pratap Singh]

an amendment to article 162, it can be considered

SHRI GHULAM RASOOL MATTO... Mr. Vice-Chairman, I am a little *on* the horns of a dilemma...

SHRI N. E. BALARAM (Kerala): Thf.t you are alway-.

SHRI GHULAM RASOOL MATTO.. in the case of the amendment propounded 'by Shri ChittaiBasu. On, the one hand, it is a faci that the Governors have misused their powers. My friend, Dr. Sivaji, has done a good home work and he has given umpteen instances which clearly show that the Governors have not acted according to the Constitution. There is no doubt about it. But I am also impressed by the argument advanced by Shri V. Narayanasamy. (Interrup-tions). May I have the attention of the Minister?

SHRI HANS RAJ BHARDWAJ: I am very much attentive, he is in a dilemma.

SHRI GHULAM RASOOL MATTO: So. on the one hand umpteen cases cars be quoted when the Governors have not acted according to the Constitution, and on the other hand the arguments advanced by Shri V. Narayanasamy hold good, where he has stated that when the appointing authority of the Governor is the President, how it is possible to go to a third party for impeachment proceedings bypassing the appointing authority.

SHRI CHITTA BASU (West Bengal): Chief Justices are also appointed by the President.

TThe Vice-chairman (Shri B, Sat-yanarayan Reddy) in the Chair]

SHRI GHULAM RASOOL MATTO: So my personal opinion is. President is an elected authority, he Can he

removed, he can be impeached. Similarly, there are provisions for the removal of Chief Attorney General and Justices, others. (Interruptions). Please bear with me. So, the fact remains, if the Governor has acted in a way which is not in accordance with the provisions of the Constitution and we bypass the authority, that is the President, and go to impeach him, it looks illogical. is also a fact that Governors have committed mistakes. Mr. Vice-Chairman, the other day we were discussing Mizoram, how double Standards are being used by Governors. Now on the midnight of 2nd July, ten people go to Mr. Jagmohan in Srinagar and tell him that they have defected from Dr. Faroog Abdullah's party and in support with the Congress they wanted to form the Government. There the in his discretion, as mentioned Governor my friend, Shri Bir Bhadra Pratap Singh, gave powers to Shri G. M. Shah to form position the government. An analogous was created in Mizoram where eight or nine people, as the case may be, defected and Mr. Lalthanhawla had a majority in the Assembly. Out of 40, he had 23 members with him. But there the Governor said-"No, you cannot form the government. It will be under President's rule". I cannot understand why in the case of Jammu and Kashmir the Governor acted manner and in an analogous situation in Mizoram, he acted just the other way.

The simple proposition now would be that we have to see it from this point of view. Governors can commit mistakes, just as the President can commit mistakes, the Prime Minister can com-commit mistakes, the Attorney-General can commit mistakes, the Judges of the Supreme Court can commit mistakes, I but the Constitution gives remedy act against them and even against the President and the Judges of the highest court. What is the provision! when Governor does not act accordance m This is my simple the Constitution? proposition

The remedy suggested by my friend, to my opinion, is not correct because I have been impressed by Shri Nara-vanasamy's argument that the appointing authority in the case of Governor is the President and hence bypassing the appointing authority and going to any other forum—be it legislature or Parliament or any other forum—will not be in accordance with natural justice. To my mind, Mr. Bhardwaj, you have some thinking in your Department that such a provision must be made. I do not know what shape it will take. Maybe it will be in the shape of a petition to the appointing authority—i.e. the President—where an ample opportunity should be given to the aggrieved party or political party which is aggrieved and the Governor himself also, to present their cases. through lawyers if need be, and the President may decide whether the Governor hap acted in the correct way or not.

If this proposition is not acceptable to the hon. Minister, which is a very sanguine and genuine proposition, I will refer him to Article 143. Article 143 has a different soope. But I find one word in it which can be of some help to me. That is, "if at any time it appears to the President that a question of law"., actually that article is for that—.or fact has arisen, or is likely to arise" and if there is a dispute about that, it may be referred to the Supreme Court. But there is one saving factor —i.e. "of law or fact". I say that this is a fact that the Constitution of India gives powers to impeach the President, to remove the Chief Minister or Prime Minister, to remove the Supreme Court Judges, to remove the Attorney-General and to remove the other functionaries, but it does not provide for removing or doing someihing to the Governor in case he has really acted wrongly. It is all the more necessary when in the Constitution itself, it is clearly given under Art. 159 that the oath or affirmation by the Governor will be as under:

..that I will faithfully exe-cute the office of Governor... and will to the best of my ability pre-

serve, protect and defend the Constitution and the law.

This is the oath or affirmation that Governor has to take before he assumes office. This provision is included article 159. My simple question would be, if the exercise can be done in the Ministry of Law. I would not mind, but if the Minis- ter may think it proper, he may fer this question of fact—it is not question of law—that others can be can be removed, but not; impeached, Governor. He may refer it to the Supreme Court for its opinion on how the Governor can be treated if he violates the oath or affirmation which he has taken under article 159.. In this connection I have also been impressed by the argument advanced by my friend, Mr. Bir Bhadra Pratap Singh in relation to arti- cles 163 and 164. If in the opinion of the Ministry of Law a provision has to be made for helping those who want that the Governor should be | tried and if in that process articles 163 and 164 may also have to be amended, that niav also he taken into consideration. But argument advanced by Mr. Bir Bhadra Pratap Singh is also sound because they have given unlimited powers to the Governor. For instance, under article 163 it has been provided:

"If any question arises whether any matter is or is not a matter as respects which the Governor is by or under this Constitution required to act in his discretion, the decision of the Governor in his discretion shall be final, and the validity of anything done by the Governor shall not be called in question on the ground that he ought or ought not to have acted in his discretion."

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[Shri Ghulam Rasool Matto] This is a very arbitrary power given to the Governor. If this arbitrary power has been given to the Governor, there is nothing left. He can do anything. Nobody can touch him when he does anything against article 159.

I personally feel that the Amendment put forth by Mr. Chitta Basu is well-intentioned, well-meaning, But that is not the remedy towards the problem. Therefore, I request the hon. Minister that he should have an exercise in the Ministry of Law on how a situation like this can be tackled when the Governor has really violated the Constitution and what-treatment can be meted out to him. In this process, if he has *to* get the opinion of the Supreme Court also under article 143, he may seek the opinion of the Supreme Court also.

But the malady is there. There is no doubt about it, and the malady has to be remedied. It is toy the Ministry of Law to think in terms of necessary measures to remedy this malady.

With these observations, I conclude my speech.

SHRI HANS RAJ BHARDWAJ: Hon. Vice-Chairman, Sir. the Constitution (Amendment) Bill, 1987 moved by Shri Chitta Basu aiming at amending article 156 of the Constitution of India, reads as under

"Notwithstanding anything contained in this Constitution, the Governor may for violation of the Constitution be removed from the office by impeachment by Parliament in a manner provided in article 61 for impeachment of the President."

Sir, a bare reading of this Bill reflects the intention of the mover that a provision should be inserted in the Constitution of India for impeachment of the Governor. Several

speakers have highlighted that in the scheme of the Constitution there is no provision for removal of the Governor but that there are provisions; for removal of the Judges, for im,-| peachment of the President and others.

But, sir, if you kindly look at article 156 itself, it provides that the Governor shall hold office during the pleasure of the President. This is where 1 would like to draw the attention of the hon. Members to the scheme of ojur. Constitution and to the efficacy of the omce of the Governor. Unless ali these issues are understood in correct perspective, it will be difficult to understand the whole scheme of the Constitution, barely in isolation and with motive something should be found to strengthen rather than to destroy an institution, Which has stood the test of time, it will not help to understand the situation.

If you look at the Constitution of India, I would first submit that it is a Union of States. When people say is federal or unitary, they must have one thing in their mind that India is not like the United States, because India was born free as one country. It is the people of India who achieved independence and out of that independent India States were created. It is not that several states were in existence like they were combined for certain reasons or compulsions. It is one country which fought for the freedom of the country and brought freedom to itself unitedly as a whole. And then the whole history of the States Reorganisation wili reflect that on linguistic basis the States were created. Even now the Constitution has provisions which can enlarge the area of a State and which can diminish the area of a State. These issues are within the competence of the parliament.

But if you look at the office of the President he is head of the, nation. I will just remind the hon. Members, when we elect him what omce does he take arid what oath is administered to him. It will be easier to understand the role of the President, if you kindly look at the oath which the President is administered. I will read Article 60, which says:

"I, so and so, solemnly affirm or swear in the name of God that I will faithfully execute the office of President (or discharge the functions of the President) of India and will, to the best of my ability, preserve, protect and defend the Constitution and the law and that 1 will devote myself"—this is very pertinent—in the service and well-being of the people of India."

'head of the nation, as head of the State, he has to look to the entire country. He cannot be expected to be parochial. He cannot be expected to have a lop-sided thinking. He is the head of the nation as a whole, not of a part of the State. So when the President performs certain functions, there is a presumption that the President acts in the interest of the ivation. if there are any other mterpietations of this, they fhoialri not be accepted, because the oath which is administered to the President says that the President acts for the nation. He has to see the well-being of the nation, the well-be. Sag of the people of the nation as a whole.

Sae the Governor. What oath is administered to him? Similarly you wil; find that the Governor has to say that he has to be faithful to the oath which he is administered. He says:

I will faithfully exetute the office of Governor and to the best of my ability, preserve, protect and defend the Constitution and the law and that I will devote myself to the service and well-being of the people of the State concerned."

He takes the role of the Governor with this oath. He has to preserve the interest of the people of that State. So, when the President appoints the Governor, he has to see that the State according to the rule of And the President has to keep .a touch with the Governor and that the State is run in accordance with the Constitution. Then, Sir, you with kindly see there is duty cast on tag Centre under article 356 of the Constitution which says, I quote briefly, I am not entering into any argument that in democracy elected representatives and views have to be tanen into consideration while deciding the issues. Article 355 of the Constitution says "It shall be the duty of the Union to protect every State against the external aggression and internal disturbances and to ensure that the Government of every State is carried on in accordance with the provisions of this Constitution ' Then article 356 of the Constitution relates to where the Presidential rule is imposed. So it is within the scheme of the Constitution The role of the Governor is very important. Nobody can deny this. Wherever there is an internal dis. turbance or there is a failure of machinery ind the administration cannot be run, the Governor has to step in; otherwise there will be anarchy. The Union is duty-bound to see that the State runs according to the Constitution It is a Constitutiona' date. So these institutions have been created with a sacrosanct idea that rule of law prevails, the law and order is maintained, public order is maintained and Government is run according to the a very holy concept. Constitution There should be no controversy about it so long as we are interested in the welfare of the nation and the welfare of the people. But I also have the visws from other Members. One hon Member has quoted instance aftew instance where he found fault with the functioning of the Governor Well, when a Governor takes a decision, he is not like a. Chief Ministe who is acting in the interest of his party.

[Shri Hansraj Bhardwaj]

The Governor acts in the interest of the State as a whole and the people as a whole of State and with that view if a decision is taken and a stable Government is formed, well, many people will dissatisfied, many people may be satisfied. The decision may be controversial but the Constitution permits it that if a stable Government is found and the Governor has taken a decision which is according to him, in the best interest of the people and in the best interest of the State as a whole, well, there is bound to be control versy in one camp or the other. Therefore, it is not correct to repeat and say that these decisions which were taken, all of them were wrong or all of them were biased the Governor has acted with some and motive. This is wholly incorrect and I refute these allegations because several names of the Governor have been mentioned by the hon. Members. They have been men who have made great sacrifices in the freedom movement. They were great freedom The hon. Member is sufficiently fighters. mature now of age and he must have known them. of them have made Some great sacrifices from their childhood adulthood and entered into the older days and then they came into this public life. They have that maturity of understanding maturity of thought. maturity of legal knowledge. When they acted like this, it may not have been to the liking of some political party, this party or that party. But the question is you cannot impute motives because on the whole it is a question of the institution of the Governor. Some people have been very frank in saying that the institution or the office of the Governor is no more necessary. Well, that may be one view but this is not an occasion on this small issue that we should discuss such an important matter The Centre-State relations has been discussed in the Sarkaria Commission and various views have been reflected Some of the views have been attacked on the financial side and the administrative side. Those issues have been studied in detail. But the ques-i tion is that you look into the complete scenario of the country and the post-independence history whether the politicians acted wisaly The State of Harvana at one point of time was known for Ava Ramas and Gaya Rams. If certain people defect and go to this side and some people went to that side, morning and even-I ing if they defect and then you put] guards over the MLAs and MPs and see that they do not move around, what type of freedom is this? Do. you think the Governor sit idle and see the game going should on freely! or horse-trading or whatever it is? | In a particular State if the Governor feels that the administration is not functioning according to the Consti- tution, he is duty-bound by his oath. He is not there to serve the interest i of any either at the Centre or at ruling party, the State but he is es-1 sentially. according to humble thinking, mv duty.bound to the people of that State where he is functioning as a Governor and that is the holy task before the because there may be a lot of internal disturbances. So, the Governor has swiftly, without leaving much scope foe some of the issues getting complicated Well, politicians as we are, we will always those terms that it should suit our think in convenience, it should suit our party con- venience and the judgement must go according to this way. That is which difficulty makes us sav so many things against some distinguished persons. I have worked with some of the persons whom you mentioned. never thought that you can have better people in future. You could have better people in the past. They have a record of administration, record of public life and if you cannot expect that better performance in future, well, you have gone into the past. Their decisions have been very wise and according to the — time and they have served the country. Even if something happens at a particular time, only the history tells what had happened at that time and

wnat should not have happened at that time. I think, I have almost gone through all the decisions which you mentioned. Barring a few, I think, the people involved were great men of this great country and we should not comment irresponsibility on Each public figures.

Constitution

Now, Sir, coming to another point, a point was made about the conflict between the Governor and the Chief | Minister. Sir, it is bound to be there. When we become free, there was one party, that was Congress Party and whenever there were elections, right from onwards, this party alone contested elections and there was hardly any other party for four General elections. I quite remember 'since my childhood that they were always in power at the Centre as well as in the States. But later on, several groups within the Congress Party emerged on the basis of ideology. "Within Congress, there were splits. remember 1969 split quite clearly. There was ideological conflict within the Congress, right side and left side or centrist and a split took place and We went to the polls and the people decided whom they liked. They brought Shrimati Indira Gandhi in 1971 as the Prime Minister after split. Similarly, later on, in 1978 also, there was a split within the Congress Party. There have been splits in D.M'.K. party. The hon. Member was speaking. Who can understand the politics of DMK or AIADMK? I do not think anyone of you appreci. ates it. There is hardly any policy or programme involved. But this is their private matter. Why the Governor should be brought into it? Do you like the scenes which occurred in the Tamil Nadu Assembly? Was the Governor not justified in imposing President's Rule when your MLAs and MPs were being beaten up within the House? Could you expect any other course for the Governor to follow? These are the issues which you have to consider without any emotional touch into it. The public life has become very tense. Yes, I quite

see that in a democratic set-up, any party can come into power in the State or at the Centre because it is after all the people of India that matter, the people of the State that matter, and I quite agree with you that cnce the people elect a Government, it should be allowed to function and that is the democratic way of life. There should be no interference except that on the floor of the House, we should argue our policies.

(Amdt.) Bill, 1988

SHRI SATYA PRAKASH MALA-VIYA (Uttar Pradesh): Unless the Government goes out the Janata way.

HANS RAJ BHARDWAJ: Malaviya Ji, well, I tell you, what was Janata? It was a part of the Congress which went to the other side and other people joined them and came to power in 1977 because most of the Janata s^uff was from our party. They went out of our party. There was a conflict. Most of the Janata ... {Interruptions).

SHRI ASHIS SEN (West Bengal): This is one of the reasons why people have gone away from your party. What you are pronouncing now is the reason why people have gone out.

SHRI HANS RAJ BHARDWAJ: I am making my statement with full responsibility and I will not say a word to hurt the sentiments of any political party because I am alive to the fact that in a parliamentary democracy various political parties must thrive on ideological programmes, on thinking that is acceptable to people. Wherever people elect them, thev i think that it is in their interest. I' am telling you splits do take place. There was the Communist Party of India, your party. It split. I remember, in 1950s it was one But later on. out of considerations best known to them, it split into two, the CPI and the CPM. Out of the CPM' also several parties have been formed, Lenin-Marxist or Marxist-I Lenin or whatever thev^re. And 1 in your own party, Telgu Desam.

[Shri Hansraj Bhardwaj] Bhaskar Rao was not a Congressman. He was a Congressman when Chenna Reddi was the Chief Minister. Why did you give him ticket in your party? I know he was the Law Minister in Chenna Reddi's Government. Seventy to eighty per cent of the MLAs of the Telugu Desam came over from the Congres. Satyanarayan Reddiji may hear with me. Several of them came over from the Congress. Therefore, if you say that Bhaskar Rao was evil, he was your evii, not ours. And if Ram Lal was unwise, there is an answer already.

DR. YELAMANCHILI SIVAJI; At every time, people have to come to the streets for the act of the Governor.

SHRI HANS RAJ BHARDWAJ: That is your method. Our method is constitutional. People answer in the elections. (Interruptions). Please, let us not enter into arguments. We are not contesting an election here. I am making a statement for your kind consideration. The Governor's action is under the Constitution. Wherever the Governor has acted wrongly or unconstitutionally, he grossly has not stayed as Governor. That is my humble submission before the House It is the people this country indirectly because who govern when people feel something wrong has done, there is countrywide resent, ment over it and that is the success of the democracy in India. If a palpable, •wrong decision is taken on any issue— I have been in political life like you— I have seen that people have answered. Now we are mature as a nation. Please don't say time and again that we are that bad stuff in the country, we are that bad political guys in the country, that we are not fit to govern this country. This is a country which has fully matured as a democracy. We are proud of it. We have shown time and again that the biggest political personality can be defeated and can be returned to power, as Mala-viyaji says. if you the

only answer. If you grab power by manipulation, that will not be accepted by the If somebody did something wrong, people. he paid the price on and people answered. I will not name individuals. I am noly giving an answer to several instances which my friends from this side gave. But let us not blame the institutions The Constitution was made by founding-fathers with the consideration that this country as a whole must survive, nation as a whole must survive and the States which we have constituted flourish Under the scheme of the Constitution, they have given Lists I, II and III. Therefore, the areas are demarcated. If you go into List II, you should come to the Council of States. Article 249, or you have to amend the Constitution which is a very difficult procedure. All these things are well-defined. But our lopsided vision or consideration or thinking blind makes us completely to the pragmatic situation of the time. You may blame the Governor. What happened in 1977? The moment there was a change of the Congress several Governments were Government. dismissed by these Governors. Did you mention those instances now in your speech? I was surp ised, we went to the Supreme Court and the Supreme Court gave a ruling in Union of India v. State of Rajasthan. Kindly read it. They gave a ruling. The issues were decided and those decisions are very vital I am deriving my submissions before this House from that very case, especially Bhagwati's observation that when the people answer a situation, we must also accept people as a whole them Therefore. nre relevant. People as a whole are the only benericiaries of the country's programmes and policies. Our party, other political parties, all of us brought the anti-defection law. All of us, in this House and in the House, agreed. But is it not a fact that today several political personalities have challenged that very law, that it is a bad law? I tell you, important leaders from Opposition

have challenged it and they are very happy if some of our party people defected, they are saying they are the best leaders in the country today and we are nothing. Is this not true? What is the standard of your public life? What are you teaching us? This very House has passed that Bill unanimously. What is the occasion to challenge it? Because you do not want that the Congress Government should sur-vive its full term, somehow or other there should be defections and you feel very happy if some defections take place. Should we not honour the spirit of what we ourselves did in the House? The Fiftysecond Amendment was a unanimous decision of both the Houses of Parliament. There, fore. I am only submitting that political opportunism is the biggest danger whether 'he Governor is involved or the Chief Minister is involved or any political party is involved or this or that is in-volved. We must adhere to these principles and we must be sincere to what we have passed in the House and we must be sincere to the Con. stitution, to the oath that we take in the name of the Constitution and the people. Therefore, if there is a decision taken by a constitutional authority, that decision must be accepted. If it is a palpably or grossly wrong decision, the country, the people will answer it. Whoever is at the back of that decision, the people will answer that authority. I am not suggesting for a moment that this country should go to the streets. This is not the demoway of doing things. If some-

wants to go to the streets, then he does not understand the Constitution. We have to survive as one nation and this administration is only for the sake of convenience of governance. It is not to derive power for selfish ends. We have seen in one Stste there is a Government by one party. in another by another party, almost seven or eight States have been under the rule of different Opposition parties. They had their problems there. I do not deny it They havp problems because their philosophy

is different and our philosophy is different, as a ruling party each has its problems on various issues like financial arrangements and administrative arrangements. There is a separate Commission for it and it will go into it. If there is any problem, there is always a method to solve it. You can have a dialogue. After all, nobody alien is ruling the country at the Centre. We are all brothers. We will not go into any controversy to such an extent as to say 'abolish the Governor's post'. Tomorrow you may say 'abolish this', 'abolish that' institution Wherever you And the Congress in power, you may demand 'abolish that' You may even say 'abolish the High Courts', 'abolish the Supreme Court', if they are not to your liking No. Our

I democratic institutions must be strengthened and nurtured and we should create an atmosphere where the institution remains healthy and in the service of the nation, in the

| service of the people in whose name you take the oath. Therefore, I am not subscribing to this philosophy that it is entirely the role of the Governor that has been wrong. Politicians have also been wrong You mentioned the case of Haryans. What did the Opposition leader do? He caught hold of the collar of the Governor. Was he exhibiting a sense of civilised society? Certainty not. (Interruptions). I am

not naming any person . . .

DR. YELAMANCHILI SIVAJI; I said Choudhury Charan Singh admonished Devi Lai at that time.

SHRI HANS RAJ BHARDWAJ; I am only drawing a comparison. If that action was wrong, was that action appreciated?

SHRI N. E. BALARAM: Do not quote Harayana at all. Quote some other areas .

SHRI HANS RAJ BHARDWAJ: O.K..

SHRI N. E. BALARAM: Why Aya Ram and 'Gaya Ram'?

SHRI HATTS RAJ BHARDWAJ. All right. Sir, I feel that the power of appointing ths Governor is with the President and within the scope of the Constitution, the President is the competent person because he appoints the Governor who holds office during the pleasure of the President. Therefore, there is no necessity to have a provision for impeachment.

In view of this, Sir, I would like to 'request the honourable Member to withdraw his Bill.

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY): Now, there is a Message from the Lok Sabha.

MESSAGE FROM THE LOK SABHA

Salary, Allowances and Pension otMembers of Parliament (Amendment) Bill, 1988

SECRETARY-GENERAL; Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1988, as passed by the Lok Sabha at its sitting held on the 4th November, 1988."

Sir, I lay the Bill on the Table.

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY). The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill. 1988, as passed by the Lok Sabha, will be taken up for consideration today at 5.00 P.M.

SHRI N. E. BALARAM: Sir, it is not on the agenda... (*Interruptions*) It is not on the agenda.

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI JAGDISH TYTLER): Sir, he should be happy about it.

SHRI N. E. BALARAM: Sir. it is not there on the agenda today.

THE VICE-CHAIRMAN (SHRI B. SATYANARAYAN REDDY). The Chairman has permitted it.

Now, Mr. Chitta Basu will reply.

CONSTITUTION (AMENDMENT) BILL, 1987—(INSERTION OF NEW ARTICLE 156A)—(Contd.)

SHRI CHITTA BASU: Sir. as a matter of fact, I have spoken about the amendment when I was moving it on the last occasion.

Sir, as the Minister and many other Members have taken a lot of time on this and since I am also interested to see that one of our colleagues, Snri Satya Prakash Malaviya, is able to move his Bill, I should not like to discuss much about my Bill. Only one thing I want to make clear and it is this that the arguments that have been advanced are not convincing. Tho only point on which this Bill has been brought forward is the accountability of the Governor and there is no provision in the Constitution which safe-guards the concept of accountability of the Governor. My only object was to see that a provision is made for having some accountability on tha part of the Governor. That is all.

SHRI HANS RAJ BHARDWAJ: Sir, I have already mentioned that this power to appoint the Governor resides with the President and there is no need for any provision for impeachment because his office is not an elective one.